

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 112
173/241- 242/PB/2019

IN THE MATTER OF:

Emaar Holding II
Vs
Emaar MGF Land Ltd. & Ors.

... Applicant / Petitioner

... Respondent

Order under Section 241-242.

Order delivered on 09.11.2020

CORAM

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner

: Mr. S.N.Mookherjee Senior Advocate, Mr. Dheeraj Nair Advocate, Mr. Kumar Kislay, Advocate and Mr. Angad Baxi Advocate


For the Respondent

: Mr. Sajan Poovayya, Sr. Adv. with Mr. Kunal Sinham, and Mr. Pratibhanu Khairola, and Ms. Raksha Agrawal, Advs. for Respondent No.1
Dr. U.K. Chaudhary, Sr. Advocate with Mr. Jayant Mehta, Ms. Manisha Chaudhary, Mr. Mansumyer Singh, Mr. Aditya Bisht, Mr. Pranay Chitale, Advocates for R-2 to 4 & 8
Mr. Krishnendu Datta, Mr. Kunal Mimani, and Ms. Mehak Khurana, Advs. for R-9

ORDER

List on 10.11.2020.


(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT


(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)

Deepak Kumar
09.11.2020